

SLP(Crl.)No. 871 OF 2003

ITEM No.7

Court No. 8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 871/2003

(From the judgement and order dated 25/11/2002 in WP 19006/02
of The HIGH COURT OF A.P AT HYDERABAD)

DY.COMMNR. OF PROHIBITION & EXCISE &ANR. etc. Petitioner (s)

VERSUS

M/S. BALAJI CATTLE FEEDS & ANR. etc. Respondent (s)

(With Appln(s). for ex-Parte stay)
(With Office Report)
With

SLP(Crl.)No.891/2003,SLP(Crl.)No.896/2003

Date : 10/03/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)
Mr. Guntur Prabhakar,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

L.....I...T.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Issue notice.
Stay of the impugned order in the meantime.
Tag with SLP(C) 5484/2002.

.SP1

Neelam

(JASBIR SINGH)
COURT MASTER